



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 15804/Legn-2/2022/Leg.

Dated, Thiruvananthapuram, 29th September 2022

The Kerala Public Service Commission (Additional functions as respects the Services under the Waqf Board) Repealing Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published, under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M. BASHEER
Secretary



[Translation in English of the “ 2022-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) റദ്ദാക്കൽ ബിൽ” published under the authority of the Governor.]

Fifteenth Kerala Legislative Assembly
Bill No. 138

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE WAQF BOARD) REPEALING BILL, 2022

A

BILL

to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021.

Preamble.- WHEREAS, it is expedient to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021);

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022.

(2) It shall come into force at once.

2. *Repeal of the Act 15 of 2021.-* (1) The Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) (hereinafter referred to as the repealed Act) is hereby repealed.

3. *Saving.-* Notwithstanding such repeal, such repeal shall not affect the validity, invalidity, effect or consequence of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under the repealed Act, from the date of commencement of the Kerala Public Ser-



vice Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) to the date of commencement of the repealed Act.

STATEMENT OF OBJECTS AND REASONS

The Kerala Public service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 provides certain additional functions to the Kerala Public Service Commission regarding administrative services under the Waqf Board. After coming into force of this Act, the Government was not able to take further action in consultation with the Waqf Board and the Public Service Commission for implementing objectives of this Act on account of the anxieties of muslim communities and opinion of muslim organisations and thereby, not able to make new appointment to the Board. Hence Government have decided to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) and to introduce a new system for appointments in respect of the administrative services under the State Waqf Board.

The Bill seeks to repeal the above said Act.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

V. ABDURAHIMAN

